

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 431 /2019 in C.P. (I.B) No. 67/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2019**

Name of the Company: Rajesh Jhunjhunwala RP for Siddharth Tubes Ltd.
V/s.
Madhya Pradesh State Industrial Development
Corporation Ltd. & Ors.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	HARMISH K.S WAM	Asst.	RP	
2.				

ORDER

The RP is represented through learned counsel.

The instant IA 431/2019 is filed under section 12 of the IB Code for extension of time for the further period of 90 days beyond 180 days for the completion of the CIRP as provided under section 12 of the Code.

It is informed that statutory period of 180 days has been expired on 23.07.2019 and the instant application was filed on 22.07.2019.

Heard the arguments of learned Counsel for the Applicant.





On a perusal of the record, it is found that COC in its Meeting dated 19.07.2019 has passed a resolution seeking extension of time for further period of 90 days and has duly authorised the RP for the same. The above stated fact is reflected in the Minutes of the Meeting held on 19.07.2019 at Agenda Item No. 7, wherein, the COC has decided for extension of CIRP period for further 90 days beyond 180 days. The COC has voted in favour of the extension of time by 100% voting.


Considering the aforesaid reasons as mentioned in the application we being Adjudicating Authority are of the view that sufficient reasons are shown for seeking extension of the period of the CIRP in respect of Corporate Debtor. Hence, prayer for extension of the CIRP period of 90 days beyond 180 days is hereby granted.

Accordingly, the IA 431/2019 is allowed and stands disposed of.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 24th day of July, 2019



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL